Central Adminisrative Tribunal Principal Bench

R.A.No.41/2003 in O.A.No.1112/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 4th day of April, 2003

- 1. Union of India through Secretary Ministry of Information and Broadcasting Shastri Bhawan New Delhi.

Vs.

Sh. R.C.Chawla
s/o Late Sheri Khem Chand Chawla
r/o AK-4, Ara Kasha Road
Paharganj
New Delhi. ... Review respondent
(Review respondent in person).

ORDER(Oral)

By Shri Shanker Raju, M(J):

In view of the fact that applicant had never worked in stores department, as stated in Para 6 of the order dated 13.12.2002, there appears an error apparent on the face of record, which warrants review under Section 22(3)(f) the Administrative Tribunals Act, 1985 read with Rule 17 of the CAT (Procedure) Rules, 1987, RA is allowed.

2. Registry is directed to delete when para 6 from the order dated 13.12.2002 and a corrected copy of the order dated 13.12.2002 be issued to both the parties. No costs.

S.KW (Shanker Raju) Member(J)

/rao/